Implementation of the Palekar Award

*242. SHRI KAPIL VERMA:f
SHRI S. W. DHABE:

Will the Minister of LABOUR be pleased to state:

(a) what is the number of newspaper establishments iri Delhi and other places that have so far implemented the Palekar Award;

(b) what is the number of managements which h:.ve challenged the Palekar Award in the various High Courts and Supreme Court; and

(c) what steps Government are taking to sctte the disputes and expedite the implementation of the Award by all concerned?

THE MINISTER OF STATE OF IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) to' (c) A statement is laid on the Table of the House.

. Statement

According to information received from Delhi Administration, 44 newspapers have implemented the Awards in full and 11 newspapers are paying wages higher than th.-recommendations made by Palekar tribunals. Similarly information reciv-ed from, other State Governments and Unin Territory Administrations indicates that 599 newspapers have implemented the Award.

Eight Newspapers establishments had filed writ Petitions in various High Courts challenging the Government orders on the recommendations of Palekar Tribunals. One of the Newspaper establishments later withdrew the Petition and implemented the Awards. These petitions are now pending in the Supreme Court and the matter is sub-judice.

The Stute Governments/Union Territory Administrations are the appropriate authorities to secure implementations of the Central Government orders on Palekar Tribunals' recommendations. Central Government has, however, been monitoring the implementation of the Government orders on the recommendatons made by the Palekar Tribunals from Urns to time. Immediately after Government ordtrs on the Palekar Tribunals were announced, a Ministerial Committee was constituted to take periodica] review of the implementation of these orders. The representatives •.if the various journalists' and employees' associations as well as employers' associa-' tions were invited to the meretings cf this Committee. On the recommendations of the Ministers' Committee, a Tripartite. Committee was constituted on 29th Dec, 1983 to oversee the implementation of th; Government orders on the Palekar Awards and matter incidental thereto. This Coni-.nittee has met on three occassions, the last being on 26th March, 1985. All State Governments and Union Territory Administrations have also been advised by the Central Government to set up similar Commit'.ees to review the progress of implementaliton of the Government Orders on Palekar Tribunals' Recommendations.

Information received from State Governments and Union Territory Administrations indicates that they are taking legal and persuasive measures to have the Awards implemented by al] the newspapers barring those which have gone to the Courts.

SHRI KAPIL VERMA: Sir, I would like to say that the recommendations of the Palekar Tribunal have not been implemented in a large number of cases. Even where they are said to have been implemented, they have been implemented wrongly in a large number of cases, particularly in respect of classification groups and fitments. The Ministe,- has given the figure, that 599 newspapers have implemented the award. I would like to know in how many cases, the recommendations have not been implemented and in how many cases prosecution has taken place. The most important thing is that Palekar Tribunal has given its report more than five years ago. But a sea-change has taken place in the newspaper industry in the meantime, with a steep rise is their prosperity and a sharp decline in the real wages of the journalist and journalist employees. In these circumstances, I would like to know when

†The question was actually asked on the floor of the House by Shri Kapil Verma.

will a new wage board be appointed for revision of wages?

SHRI T. ANJIAH: Position in respect of the Palekar Award—Implemented full 643; Implemented part—33; Not implemented—293; Paying wages higher than the recommended level—5 as per mutual argreement; Cases in courts—34; Out of the purview of the orders—2, 181 and Closed—522.

SHRI KAPIL VERMA: Sir, 1 have asked him about th© wage board. As I said a sea-change has taken place in the newspaper industry. Since the Palekar report I have asked him, when is the Government going to appoint anw wage board.

MR. CHAIRMAN: He has asked you a question about the appointment of a new wage board.

SHRI T. ANJIAH: I will be making a statement after the Question Hour about this.

MR. CHAIRMAN: The hon. Minister is going to make a statement.

SHRl S. W. DHABE: Sir, it is found from the reply of the hon Minister that a large number of newspapers have not implemented the Palekar Award. The question which is asked in part(b) is: 'What steps the Government is taking ten settle the disputes?' The dispute is not only about the pay-scales. They are not getting the category to which they are en titled. The pay-scales are implemented without catekorisation. The question is really serious. Some of the big news papers like the Times of India group have gone to the High Court.The biggest newspaper establishment in the country is not implementing the Palekar Award. Hence, some sanctions are neces sary. The hon. Minister of Infoimation and Broadcasting is here. All India Radio and Doordarshan are paying heavy sub scription to the news agencies. The news agencies are not implementing the Award. Category is not given. Advertisements are being given to big newspapers from ' time to time and they earn a large re- i venue through this. I would like *to* know from th: hon. Minister whether a new advertisement policy will be recommended to the other Ministries, that they should not give advertisements to the newspapers which are not implementing the Palekar Award.

SHRl T. ANJIAH: In regard to such instructions. 1 do not know, The hon. Minister of Information and Broadcasting will be able to say on this. But I will see that the new wage board lakes into accounts all *hese points.

SHRI S. W. DHABE: Sir, my question was different. *(Interruptions)* How can the non-implementation of the Palekar Award be covered by the new wage board?

MR. CHAIRMAN: Mr. Dhabe, you can ask only one question Mr. Reddy.

SHRI B. SATYANARAYAN REDDY: In para two of the statement the hon. Minister has said:

"Eight newspaper establishments had file! writ petitons in various High Courts challenging the Government orders on the recommendations of Palekar Tribunals. One of the newspaper establishments later withdrew the peti-titon and implemented the Awards. These petitions are now pending in the Superime Court and the matter is *sub Judice."*

I would like to know from the hon. Minister, since how long the writ peti-tions are pending in the Supreme Court. I would also like to know whether any steps have been taken *to* challenge these writ petitions and what steps have been taken by the Government to see that these writ petitions are disposed of !it an early date. Even the newspaper reports have come that a large number of case are pending in various courts, including the Supreme Court. Even the courts are. adopting an indifferent attitude. They are not interested in disposing of the cases. So; is (he Government serious enough to

see that these cases are disposed of as early as possible. I would like to know the names of the newspapers who filed writ petitions and since how long *they are* pending.

SHRI T. ANJIAH: The pending cases are 8. Following are the names;

1. Nava Bharat Press, Delhi;
2. Jagaran Prakashan Ltd., Allahabad;
3. Andhra Printers Ltd. Hyderabad;
4. Ushodaya Publications, Hyderabad;
5. Bennett Coleman & Co. Ltd., Delhi;
6. M/s. Behar Journals Ltd., Delhi;
7. Shri Kanak Chandra Sarma (Janam Bhoomi), Gauhati; and
8. M/s. Indian National Press (Bombay) Limited, Bombay, they have withdrawn the writ petition since they have implemented the award.

SHRI B. SATYANARAYAN REDDY: since how long are they pending?

SHRI r. ANJIAH; It is not our concern

श्री रामानन्द यादव : मान्यवर, केन्द्रीय सरकार ने राज्य सरकारों को लिखा है कि पालेकर अवार्ड के इंप्लीमेंटेशन के लिए जिस तरह से सरकार ने केन्द्रीय स्तर पर एक कमेटी का गठन किया है उसी तरह से राज्य सरकारें भी कमेटी का गठन करें। देश में वर्किंग जर्नलिस्टस की दो संस्थाएं हैं। एक है नेशनल यूनियन आफ जर्नलिस्टस दूसरी है, इंडियन फैडरेशन आफ वर्किंग जर्नलिस्टस । तो क्या समिति गठित करते वक्त इन दोनों संस्थाओं के प्रतिनिधियों को शामिल करने को सरकार व्यवस्था करेगी, क्योंकि ये दो संस्थाएं हैं, दोनों ही वर्किंग जर्नलिस्टस की एक्स-प्लायटेशन के खिलाफ लड़ती हैं और उनकी सुविधाओं की रक्षा करती हैं ?

MR. CHAIRMAN; Your question is not relevant.

SKRI RAMANAND YADAV; Kindly see the 'ast Paragraph. Looh is the question, last but one line. This is about the Palekar award. The Government has already directed.

MR. CHAJRMAN: You please sit down. He will answer that part of it which relates to implementation alone. He has just now said that he is going to make a statement.

SHRI T. ANJIAH: Yes, Sir, after the Question Hour I will make the statement.

श्री सत्य प्रकाश मालवीय : क्या माननीय मंत्री जी बताने की कृपा करेंगे कि पालेकर अवार्ड की जो संस्तुतियां हैं, जिनको कार्यान्वित करने के लिए राज्य सरकारों को सलाह दी गई है कि वे समिति गठित करके उनकी प्रगति को देखें, तो यह सलाह कब दी गई है और किन-किन राज्यों ने समिति गठित की है ?

श्री टी० अन्जैया : मान्यवर, तमाम गवर्नमेंट्स, पूरी जितनी भी सरकारें हैं उन्होंने कमेटीज बनाई हैं, वे लोग टाइम टू टाइम मीटिंग बुला रहे हैं और इंप्लीमेंटेशन करने की कोशिश कर रहे हैं । इसमें आपने बताया कि आठ बड़े पेपर अपील में गए हैं और उनमें से एक ने विदड्रा कर लिए हैं । इसकी सैन्ट्रल लैवल पर भी मीटिंग चल रही है । बहुत सी सरकारें इसको इंप्लीमेंटेशन करने की कोशिश कर रही है, जो नहीं करेंगी जिसमें 43 प्रोसीक्यूशन भी हुए हैं ।

श्री जे० के० जैन : सभापति महोदय, पत्रकारों के प्रति विरोधी दल के सदस्य जब सहानुभूति का प्रदर्शन करते हैं तो बिल्कुल ऐसा लगता है जैसे मगरमच्छी आंसू बहा रहे हों । (व्यवधान)

MR. CHAIRMAN: No, no, that in not relevant. The rule of relevance applies to Mr. Jain aiso.

श्री जे० के० जैन : सर, मुझे मजबूर होकर यह बात कहनी पड़ रही है क्योंकि 1978 के अंदर पत्रकारों के

लिए जो रिजर्वेशन था दो प्रतिशत निर्धारित कोटे का, तो इनकी जनता सरकार की केबिनेट के द्वारा इससे पत्रकारों को वंचित कराया कि उनको प्लाट नहीं मिलेंगे । इसलिए मैं कह रहा हूं, यह जो सहानुभूति आप दिखा रहे हैं पत्रकारों के प्रति । यह तो हमारी सरकार की सहानुभूति है. . . (**व्यवधान**) . . . चलो देर आयद, दुरुस्त आयद. . . (**व्यवधान**) . . .

MR. CHAIRMAN: I have said it. You did not heat me. 1 said:

"The rule regarding relevance ap plies also to Mr. Jain."

श्री जे० के० जैन : मैं सवाल कर रहा हूं । बात तो आप मेरी सुनो . . . (**व्यवधान**) . . . लेकिन सारी दुनिया को जानकारी तो होनी चाहिए कि आप कितने अवसरवादी है । अध्यक्ष महोदय, . . . (**व्यवधान**)

SHRI VIRENDRA VERMA: Mr. Chairman, he shouid be relevant. He should not waste the time of the House.

श्री जे० के० जैन : अरे, बैठिए, वर्मा जी । प्लीज सिट डाऊन । तो मैं माननीय मंत्री जी से यह जानना चाहता हूं कि पालेकर अवार्ड के इंप्लीमेंटेशन में जो कठिनाइयां पैदा हो रही हैं उस बारे में क्या मंत्री महोदय कोई ऐसी जांच समिति बनाएंगे, जो अपनी रिपोर्ट प्रस्तुत करे, जिससे इसमें जो कठिनाइयां उत्पन्न हो गई है, उसको समाप्त किया जा सके और इस अवार्ड का सुचारू रूप से इंप्लीमेंटेशन हो सके ?

श्री टी० अंजैय्या : सर, जो पालेकर अवार्ड है, वह अपनी जगह हुआ है । आंध्र प्रदेश में 34 पत्रिकाओं को इंप्लीमेंट किए हैं, आसाम में 9 किए हैं, बिहार में 9 किए हैं, गुजरात में 33 किए हैं, कर्नाटक में 58 किए हैं, केरल में 88 किए हैं, महाराष्ट्र में 87 किए हैं, मध्य प्रदेश में 44 किए हैं, पंजाब में 11 किए हैं, उड़ीसा में पांच किए हैं, राजस्थान में 32 किए हैं, तमिलनाड में 106 किए हैं, उत्तर प्रदेश में 69 किए हैं, . . . (**व्यवधान**) . . . जो इंफोरमेशन हमको गवर्नमेंट से मिलती है, वही देते हैं । तो वेस्ट बंगाल में 13 किए हैं, और गोवा में 6 किए हैं, दिल्ली में 44 किए हैं । कुल 643 इंप्लीमेंटेशन हुए हैं और नोन-इंप्लीमेंटेशन—293 हुए हैं । तो पूरे तरीके से जैसा आपने कहा, जितनी भी फिगर हमको स्टेट गवर्नमेंट से मिली हैं, वह हम कर रहे हैं और आगे चलकर इसमें कुछ अमेंडमेंट करना है । एक्ट को इंप्लीमेंटेशन करने के लिए पूरे तरीके से कोशिश की जाएगी ।

SHRI DHARAM CHANDER PRASHANT: There are big papers whose annual revenue runs into crores of rupees but they are ryot paying a few lakhs to the reporters and journalists. What action can the Government tak$_e$ in regaru to such papers who are not implementing the Palekar Award, or are not paying the due dues to ^{lne} journalists?

SHRI T. ANJIAH: What action? It is only $_a$ matter of persuasion.

SHRI M. S. RAMACHANDRAN: Sir, one question has taken forty minutes. Can we not go to some other question? At least two more questions should be covered today.

MR. CHAIRMAN: I. know which. questions are important and which are not. Yes, Mr. Patel.

SHRI VITHALBHAI MOTIRAM PATEL: May I know from the Minister w'hether he is aware that a number of mofussil correspondents's services have been terminated by the national dailies and language dailies also and the State Governments are not serious about implementation of the Palekar Award because they are afraid that their relations will be spoiled? May I know from the Minister whether he is prepared to implement it through the Central Government instead of State Governments, or whether he is prepared to appoint a committeR in States where the State Governments ar; not serious about it to see that the State G"T-;rnments implement it?

श्री टी० अन्जैय्या : जो नया वेज-बोर्ड बनेगा, इन तमाम बातों को उसे रेफर किया जाएगा और जहां तक नोन-इम्प्लीमेंटेशन हुआ है, उसके उपर एक्शन ले रहे हैं। और लेने की कोशिश करेंगे। पार्ट-टाइम कारसपौंडेंट्स का भी विक्टीमाइजेशन हो रहा है, इसमें कोई शक नहीं है। पार्ट-टाइम जो कारसपोंडेंट है, उसमें काफी विक्टीमाइजेशन हुआ। यहां यह एजेन्सी है, पी०टी० आई०, यू०एन०आई० वहां भी किया जा रहा है। यह विक्टीमाइजेशन है। हम इसको मानते हैं कि उनको बुलाकर बातचीत कर रहे हैं। इसमें किसी तरीके से भी अनलेस परमोशन मिलती है, तो वह बात दूसरी है। लेकिन यूनियन के लीडर होने की वजह से उनको ट्रांसफर किया जा रहा है। टर्मिनेट भी कर रहे हैं, दो-तीन लोगों को टर्मिनेट भी किया है। यह तो विक्टीमाइजेशन हो रहा है। लेकिन जो कंसर्न गवर्नमेंट है, उनको एक्शन लेना चाहिए और हम लोग उनको लिख रहे हैं। अगर पावर्स वगैरह लेंगे, तो वह कहेंगे कि स्टेट गवर्नमेंट के पास ही पावर्स नहीं है। इसलिए सब बातों पर. . . (**व्यवधान**) . . . क्या कहा, आर्डिनेन्स इश्यू करें . . . (**व्यवधान**) . . .

श्री सुरेश पचौरी : आपने आर्डिनेंस इश्यू किया है . . .

MR. CHAIRMAN; Mr. Minister, you don't answer interruptions.

श्री हुक्मदेव नारायण यादव : सभापति महोदय, मैं मंत्री महोदय से यह जानना चाहता हूं कि अभी उत्तर देते हुए उन्होंने कहा कि उच्च न्यायालय अथवा उच्चतम न्यायालय में जो मुकदमे दर्ज हुए हैं, उनको देखने के लिए सरकार के वकील, सरकार द्वारा नियुक्त अधिवक्ता प्रयत्नशील हैं। लेकिन मैं सरकार से यह जानना चाहता हूं कि अदालत में जो मुकदमे दायर कर दिए जाते हैं जल्दी में उस पर कोई निर्णय नहीं होता। लंबी अवधि तक वह कार्यवाही चलती रहती है। इसके चलते कोई निर्णय नहीं हो पाता कि सरकार जल्दी से जल्दी कोई फैसला कर सके। तो इस दिशा में सरकार की ओर से कोई कार्यवाही ऐसी होगी कि अदालत के मुकदमों में जल्दी से जल्दी फैसले हो जाएं जिससे इस अवार्ड के नियम जल्दी से लागू किये जा सकें। नंबर दो, सरकार की ओर से जो नियुक्त अधिवक्ता हैं, क्या यह सही नहीं है कि श्रम विभाग उनको फीस इतनी कम देता है कि कोई भी वकील उसमें दिलचस्पी लेना ही पसंद नहीं करता। जो मुकदमे दर्ज हो गए हैं, उनमें कार्यवाही जल्दी नहीं होती और केवल दौड़ धूप करते रहते हैं। वर्ष 1960-61 में जो फीस की दर तय की गई थी, वही फीस आज भी दे रहे हैं। इससे सरकारी वकील कोई दिलचस्पी नहीं लेते जिससे कि मुकदमों का निपटारा जल्दी हो सके।

श्री टी० अन्जैय्या : यह ठीक है। सरकारी वकील को अगर फीस ज्यादा देनी है, तो इस पर सोचेंगे। इसमें बदकिस्मती यह है कि जबसे स्पलिट हुआ है, यह स्पलिट होने की वजह से पूरा आर्गेनाइजेशन जो है, पूरा हिन्दुस्तान समाचार, समाचार भारती और पी० टी० आई०, यू० एन० आई०, जिसकी वजह से यह संस्थाएं बहुत कमजोर हो गई हैं। वर्कर्स को वेजेज नहीं मिल रहे हैं। अभी पिछली सरकार ने, जब जनता की गवर्नमेंट थी, इन की नेम आफ डेमोक्रेसी स्पलिट किया है। स्पलिट होने की वजह से वर्कर्स खुश नहीं थे और पोलीटिकल जो डिसीजन हुआ, उस पोलीटिकल डिसीजन की वजह से बहुत से लोगों को तन्ख्वाह नहीं मिली है। इस वजह से मैंने इन्फार्मेशन मिनिस्टर से कहा है कि कोई बात सोचिये इन लोगों को मर्जर करने के लिए। यह सिक इंडस्ट्री बनती जा रही है, जिसकी वजह से उन लोगों को तन्ख्वाह नहीं मिल रही है कई महीनों से उनकी तन्ख्वाह नहीं मिल रही है यह स्पलिट की वजह से जो कुछ हुआ है, इकोनोमिकल पोजीशन बगैर देखे हुए स्पलिट किया गया है। वर्कर्स भी राजी नहीं था, जिसको स्पलिट किया गया है। फिर भी हम इसके बारे में जो भी सरकार सोचेगी इसमें करेंगे।

श्री जे० के० जैन : किसने किया है यह तो बताइए ?

Targets during the International During Water Supply and Sanitation Decade

*243. SHRIMATI USHA MALHOTRA :t

SHRI VISHWA BANDHU GUPTA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what are the targets which the Central Government had fixed during the International Drinking Water Supply and Sanitation Decade and the estimated cost for the same;

(b) wliefner the targets were achieved during the Sixth Five Year Plan period; and

(c) by when the remaining targets for the Decade are likely to be acl? eved?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): (a) The targets for the Internaitional Drinking Water Supply and Sanitation Decade (1981-90) are given in the statement laid on the Table of the House (See *below).* The estimated cost for achieving the targets at current prices is about Rs. 19,880 crores.

(b) The targets of the International Drinking Water Supply and Sanitation Decade are to be achieved by March, 1991. By the end of the Sixth Five Year Plan, the percentage of population likely *to be* covered under rural water sdpply is 53.9 per cent, urban water supply 81.1 per cent, rural sanitation 0.95 per cent and urban sanitation 33.0 per cent.

(c) The achieving of the targets would depend on the resources that are likely to be made available.

Statement

Covsrage of population at the hginning of Sixth Five-Year Plan and coverage contemplated at the erd oj the

Decade

Sub sector	Coverage of population at the beginning of the Sixth Plan	Population targated to be covered at the end of the Decade (March 1991)
Rural Water Supply	3' -o %	100 %
Urban Water Supply	77-° %	100 %
Rural Sanitation	o-5 %	25 %
Urban Sanitation	27-o %	So %

SHRIMATI USHA MALHOTRA: Sir, after listening to the statement of the hon. Minister, I am simply heart-broken became he did not give the break-up of the estimated cost for the Sixth Five Year Plan, what was allocated for the Plan, how much has been spent out of that and how much population has been covered. He has said only about likely figures, likely to be covered, likely to be spent. We are all aware of the fact that this is the International Drinking Water Supply and Sanitation Decade. We have demarcated to the tune of Rs. 14,700 crores, and how much out of this estimated cost has been actually spent? We have heard you, Sir, telling us about the beginning of the Sixth Five-Yeai'

†The question was actually asked on the floor .of the House by Shrimati Usha Malhotra,